

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the taking over in the public interest, of the management of Auroville for a limited period and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI S. B. CHAVAN: I introduce the Bill.

13.10 hrs.

STATEMENT RE AUROVILLE
(EMERGENCY PROVISIONS) ORDINANCE, 1980

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Auroville (Emergency Provisions) Ordinance, 1980.

13.10 hrs.

BIRD AND COMPANY LIMITED
(ACQUISITION AND TRANSFER
OF UNDERTAKINGS AND OTHER
PROPERTIES) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): Sir, I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of the undertakings of the Bird and Company Limited for the purpose of ensuring the continuity of production of goods which are vital to the needs of the country and for the acquisition of shares held by the Bird and Company Limited in the specified companies for the purpose of securing to those undertakings the facilities and advantages derived by reason of such

shareholding with respect to the operation and functioning of those undertakings and also to enable the Central Government to exercise such control over the affairs of the specified companies as is necessary to ensure that the affairs of those companies are not mismanaged and for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the acquisition and transfer of the undertakings of the Bird and Company Limited for the purpose of ensuring the continuity of production of goods which are vital to the needs of the country and for the acquisition of shares held by the Bird and Company Limited in the specified companies for the purpose of securing to those undertakings the facilities and advantages derived by reason of such shareholding with respect to the operation and functioning of those undertakings and also to enable the Central Government to exercise such control over the affairs of the specified companies as is necessary to ensure that the affairs of those companies are not mismanaged and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI CHARANJIT CHANANA: I introduce** the Bill.

13.12 hrs.

STATEMENT RE. BIRD AND COMPANY LIMITED
(ACQUISITION AND TRANSFER OF UNDERTAKINGS AND OTHER PROPERTIES)
ORDINANCE, 1980

THE MINISTER OF STATE IN THE MINISTRY INDUSTRY (SHRI CHARANJIT CHANANA): I beg to

*Published in Gazette of India Extraordinary Part-II Section 2 dated 25-11-80.

**Introduced with the recommendation of President.

[Shri Charanjit Chanana] lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Bird and Company Limited (Acquisition and Transfer of Undertakings and other Properties) Ordinance, 1980.

13.13 hrs.

MATTERS UNDER RULE 377

(i) AROMATICS PROJECT AT COCHIN

SHRI XAVIER ARAKAL (Ernakulam): Sir, this is to bring to the notice of this Government the need for an aromatics project at Cochin. The Engineers India Limited has submitted a feasibility report and the Kerala State Industrial Development Corporation Limited has applied for letter of intent in 1979. The benefit of this project at Cochin will spread to the entire southern States. The secondary processing facilities of the Cochin Refineries can be fully utilised without much additional investment or difficulties. There will be a great saving for the nation in investment both in cost, time and other things. Our nation cannot waste time and plant facilities and imbalance in petro-chemical industries should be mitigated. The State Government has expressed its willingness to take the total equity capital cost. The Committee headed by Dr. Tilak has also, it seems, recommended Cochin for this project. Under these circumstances and facts, I urge upon this Government to sanction the much-needed Aromatics Project to Cochin, without further delay.

(ii) IMPLEMENTATION OF DEVELOPMENT SCHEMES IN U.P.

श्री हरीश चन्द्र सिंह रावत (अलमोड़ा) : उपाध्यक्ष महोदय, उत्तर प्रदेश के आठ पर्वतीय जिलों के लिये वार्षिक योजना केन्द्र सरकार के विशेष अंशदान द्वारा बनाई जाती है। इन जिलों के योजनागत कार्यों के महत्वपूर्ण अंग सड़क, पुल एवं नहर निर्माण तथा पेयजल व विद्युत योजनाएं हैं। इन

समस्त योजनाओं का क्रियान्वयन निम्न दो कारणों से दुष्प्रभावित हो रहा है :—

1. सीमेंट, स्टील, कोलतार की आपूर्ति की स्थिति पर्याप्त असंतोषजनक है। इसे सुधारने के लिये आवश्यक है कि उत्तर प्रदेश के लिये उपरोक्त वस्तुओं का कोटा आवंटित किये जाते वक्त आठ पर्वतीय जिलों के लिये विशेष कोटा निर्धारित किया जाय ताकि निर्माण कार्यों हेतु समयबद्ध आपूर्ति संभव हो सके।

2. उपरोक्त निर्माण कार्यों के क्रियान्वयन की स्थिति भी पर्याप्त असंतोषजनक है। इन कार्यों को क्रियान्वित करने वाली अभियंता सेवाओं द्वारा लापरवाही बरतने व अष्ट तौर-तरीके बरतने के कारण करोड़ों रुपये की लागत से बनने वाली सड़कें व पेय जल योजनाओं जैसे नैथना ग्राम समूह पेय जल योजना, पिथोरागढ़ व अल्मोड़ा पेयजल योजनायें संकट में हैं, बिल्कुल असफल हो गई हैं। इसका निराकरण भी तभी संभव है जबकि इन कार्यों को करने वाले अभियंताओं के लिये योजना की सफलता का कानूनी दायित्व निर्धारित किया जाय। वर्तमान समय में योजना के फेल होते ही अभियंता अपना स्थानांतरण अन्यत्र करवा लेते हैं।

अतः माननीय योजना मंत्री कृपया ध्यान दें।

(iii) KORBA FERTILIZER PLANT

DR. VASANT KUMAR PANDIT (Rajgarh): The recent news emanating from the Union Government sources indicated a strong possibility of changing the location of Korba Fertilizer Plant from Madhya Pradesh to Orissa or Karnataka State. This has grossly disturbed the public mind and moves are afoot to stage strong opposition and agitation to prevent this change of policy.

It is about 17 years since the Government had decided to set up the fertiliser plant at Korba, particularly to improve the lot of this backward under-developed State. Besides, over